

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14862/2015

(Arising out of impugned final judgment and order dated 26/02/2015
in SBCRF No. 219/2014 passed by the High Court Of Rajasthan At
Jaipur)

SURESH JAIN

Petitioner(s)

VERSUS

JAHIDA BANO AND ORS.

Respondent(s)

(with appln. (s) for permission to file additional documents and
interim relief and office report)

Date : 03/10/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
HON'BLE MRS. JUSTICE R. BANUMATHIFor Petitioner(s) Ms. Indu Malhotra, Sr. Adv.
Mr. Kush Chaturvedi, Adv.
Mr. Shubhranshu Pathi, Adv.
Mr. Gursimran Dhillon, Adv.For Respondent(s) Mr. Amrendra Saran, Sr. Adv.
Mr. Amit Pawan, Adv.
Mr. Suryodaya Prakash Tiwari, Adv.
Mr. Sanchit Guru, Adv.
Mr. Akshat Srivastava, Adv.
Mr. Abhishek Amritanshu, Adv.
Mr. Gaurav Singh, Adv.Mr. S. K. Bhattacharya, Adv.
Mr. Niraj Bobby Paonam, Adv.UPON hearing the counsel the Court made the following
O R D E R

Heard.

The Special Leave Petition is dismissed.

Interlocutory Applications, if any, shall stand
disposed of.(NEELAM GULATI)
COURT MASTER(MADHU NARULA)
COURT MASTER